

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

45.

**C.P. (IB)/1111(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.04.2024**

NAME OF THE PARTIES:

State Bank Of India Through Rajendra  
Kumar Jain  
Vs  
Shrikant Bhasi

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Adv. Meher Mistri i/b J. Sagar Associates, for the Applicant present. Mr. Pratik Sarkar and Mr. Vishal Tiwari, Ld. Counsel for the RP present. Ms. Nidhi Faganiya, Ld. Counsel for the Personal Guarantor/Respondent present.
2. Counsel for the Resolution Professional submits that he filed application before registry. The same is under scrutiny before registry.
3. Counsel for the Respondent reported that they received RP report and seeks time to file reply to the report filed by the RP. At request, two weeks' time is granted for filing reply.
4. List this matter for hearing on **21.05.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)